

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

CRIMINAL APPLICATION (BA) NO.296 OF 2020

(Akshay s/o. Raju Deshmukh .vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 27.4.2020.

Heard Mr.A.M.Jaltare, learned Counsel for the applicant and Mr.M.K.Pathan, learned Additional Public Prosecutor for respondent/State.

The applicant was arrested after issuance of Non-bailable warrant by the trial Court. He was on bail. As per submissions of learned Counsel Mr.A.M.Jaltare, the application could not remain present on the due date because he was arrested in another crime.

Looking to the submissions made, the application is allowed. The applicant be released on bail on the same terms and conditions on which he was released by the trial Court. The application is disposed of.

JUDGE

jaiswal

